

C.P. No. 170/92
in
(1) D.A. 856/90.

C.P. 169/92
in
(2) D.A. 857/90

C.P. No. 171/92
in
(3) D.A. 8/92

C.P. No. 172/92
in
(4) D.A. 6/91

Tribunal's Order

Date: 27.11.1992.

Present Mr. S.G. Bartalkar, Counsel
for the applicant. Mr. R.K. Shetty, Counsel
for the respondents.

It is submitted by Shri Shetty,
Counsel for the respondents that the order of
the Tribunal have been implemented in full
and the costs has also been paid to the
applicant.

In the circumstances the contemners
are discharged and the Contempt Petition is
dismissed with no order as to the costs.

(C.J. Roy
MEMBER(J).)

(M. Kawade
MS. USHA SAVARA
MEMBER(A).)

ham/-.